

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.119/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th November 2017, 10.30 A.M

Name of the Company		Amit Kumar Gupta.-Vs-LGW Limited & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS DEEPAK KUMAR KHAJAN R1 & R2
PRACTISING COMPANY SECRETARY

[Signature]
14/11/2017
[Signature]
14/11/17

2. JINESH SHAH
(RESPONDENT NO.5)

3. Mr Abhrajit Mitra Sr Adv
Mr Ananta Banerji Sr Adv
Mr D N Sharma, Adv
Mr T. Khator Adv

[Signature]
14/11

P.T.O.

ORDER

Ld. Counsel for the petitioner and the respondent nos. 1 and 2 as well as respondent no. 5 in person are present.

I.A.No. 483/2017 has been moved by the petitioner with a prayer that an order of injunction be passed restraining the respondents either by themselves or agents or servants from relying upon or giving or any further effect on the basis of purported resolution said to have been passed in the AGM held on 30th September, 2016.

Ld. Counsel for the respondents may file reply within 10 days with a copy in advance to the petitioner and thereafter rejoinder, if any, may be filed within 10 days with a copy in advance to the opposite party.

R-5 has made a request that I.A.No. 324/KB/2017, which he has filed is pending, may also be listed for hearing. Reply may be filed within 10 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 10 days with a copy in advance to the opposite party.

List on 18/12/2017 for disposal of pending IAs.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)